



2026:AHC:35729

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2074 of 2026

Uddham Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajay Kumar Srivastava, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. A preliminary objection has been raised regarding maintainability of the writ petition at the first instance on the ground that the order impugned imposing the punishment of withholding of one increment is appealable.
3. Confronted with the said issue, learned counsel for the writ petitioner submits that there would be a delay in preferring the appeal, the delay be condoned.
4. In the opinion of the Court, in case, an appeal is preferred taking justifiable grounds for condonation of delay then this Court has no reasons to disbelieve that the same shall be considered in accordance with law.
5. With the aforesaid observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

February 18, 2026

Rajesh